

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 9

IA 12/2024 (NEW IA) IN CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **30.01.2024**

NAME OF THE PARTIES: **UNION OF INDIA VS INFRASTRUCTURE**
LEASING AND FINANCIAL SERVICES
LTD. & ORS.

Section 241-242 of the Companies Act, 2013

ORDER

IA 12/2024

- 1) Ms. Anusya Raghavan, Ld. Counsel for the Applicant is present. Ms. Drishti Das, Ld. Counsel for the IL&FS and Mr. Shwetank Nigam, Ld. Counsel for the Claims Management Advisor are also present and waives service of Notice.
- 2) Ld. Counsel for the IL&FS submits that a copy of the present Interlocutory Application has not yet been served upon them. However, Counsel for the Claims Management Advisor acknowledges the receipt of copy of the Interlocutory Application.
- 3) Ld. Counsel for the Claims Management Advisor raised preliminary Objection contending that the present Interlocutory Application has been

filed under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 in the Company Petition under Section 241-242 of the Companies Act, 2013; thus, submits that the same is not maintainable. The said submissions are noted.

- 4) However, Counsel for the Applicant submits that she is led by Mr. Abhishek Khare, who is not available today due to some pre-occupation; hence, prays that the matter be adjourned to some other date.
- 5) At request, stand over to 07.02.2024, for further consideration and hearing. Applicant, in the meantime, shall serve a copy of the present Interlocutory Application upon IL&FS.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare